

**NATIONAL COMPANY LAW TRIBUNAL  
HYDERABAD BENCH  
COURT HALL NO: II**

**Hearing Through: VC and Physical (Hybrid) Mode**

**CORAM: SHRI. RAJEEV BHARDWAJ, HON'BLE MEMBER (J)**

**CORAM: SHRI. SANJAY PURI, - HON'BLE MEMBER (T)**

ATTENDANCE-CUM-ORDER SHEET OF THE HEARING OF NATIONAL COMPANY LAW TRIBUNAL,  
HYDERABAD BENCH, HELD ON 24.04.2024 AT 10:30 AM

TRANSFER PETITION NO.	
COMPANY PETITION/APPLICATION NO.	IA (IBC)/690/2024, IA (IBC)/812/2024, IA (IBC)/1442/2023, IA (IBC)/1412/2023, IA (IBC)/1272/2023, IA (IBC)/1273/2023, IA (IBC)/1707/2023, IA (IBC)/804/2023, IA (IBC)/1616/2023 and IA (IBC)/554/2024 in CP(IB) No.402/7/HDB/2020
NAME OF THE COMPANY	DQ Entertainment (International) Ltd
NAME OF THE PETITIONER(S)	Export-Import Bank of India
NAME OF THE RESPONDENT(S)	DQ Entertainment (International) Ltd
UNDER SECTION	7 of IBC

## **ORDER**

### **IA (IBC)/690/2024**

**Present:** Ld. PCS Mr. Shaik Gouse for the Liquidator.

This is an application filed by the Liquidator to take on record the Preliminary Report, List of Stakeholders & Assets Memorandum. The same is taken on record. Accordingly, this application is allowed and disposed of.

### **IA (IBC)/812/2024**

**Present:** Ld. PCS Mr. Shaik Gouse for the Liquidator.

This is an application filed by the Liquidator to take on record the 2<sup>nd</sup> Progress Report. The 2<sup>nd</sup> progress report is taken on record. Accordingly, this application is allowed and disposed of.

### **IA (IBC)/1442/2023**

**Present:** Ld. Counsel Mr. M. Maharshi Viswaraj for the Applicant.

Ld. Counsel Mr. A. Chandra Shekar for the Respondent.

At the request of the Counsel for the Applicant, **matter is adjourned to 11.06.2024.**

**IA (IBC)/1412/2023**

**Present:** Ld. Counsel Mr. M. Maharshi Viswaraj for the Applicant.  
None for the Respondent.

At the request of the Counsel for the Applicant, **matter is adjourned to 11.06.2024.**

**IA (IBC)/1272/2023 and IA (IBC)/1273/2023**

**Present:** Ld. Counsel Mr. M. Maharshi Viswaraj for the Applicant.  
Ld. Counsel Mr. A. Chandra Shekar for the Respondent Nos.1 and 2.  
Ld. Counsel Mr. G. Bhupesh for the Respondent Nos.3 and 4.

At the request of the Counsel for the Applicant, **matter is adjourned to 11.06.2024.**

**IA (IBC)/1707/2023**

**Present:** Ld. Counsel Mr. M. Maharshi Viswaraj for the Applicant.

At the request of the Counsel for the Applicant, **matter is adjourned to 11.06.2024.**

**IA (IBC)/804/2023**

**Present:** Ld. Counsel Mr. M. Maharshi Viswaraj for the Applicant.  
Ld. Counsel Ms. Amuktha Rao Katikaneni for the Respondent.

At the request of the Counsel for the Applicant, **matter is adjourned to 11.06.2024.**

**IA (IBC)/1616/2023**

**Present:** Ld. Counsel Ms. Amuktha Rao Katikaneni for the Applicant.  
Ld. Counsel Mr. M. Maharshi Viswaraj for the Respondent.

Applicant is directed to substitute the Liquidator in place of RP. **Matter is adjourned to 11.06.2024.**

**IA (IBC)/554/2024**

**Present:** Ld. Counsel Mrs. Mummaneni Vazra Laxmi for the Applicant.  
Ld. Counsel Mr. M. Maharshi Viswaraj for the Respondent No.1.

Ld. Counsel Mr.M.Maharshi Viswaraj has taken service on behalf of the Respondent No.1. Let counter be filed by the next date of hearing. **Matter is adjourned to 11.06.2024.**

**Sd/-**

**MEMBER (T)**

**Sd/-**

**MEMBER (J)**